

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

7-9-2001.

A.D not back from RS although notice by regd. post was sent on 3-7-2001. Notice to RS directed. Notice to RS directed. All the Respondents sufficient. All the Respondents are absent and no steps are taken for filing counter. However one more chance is given to file counter.

by 21-9-2001.

REGISTRAR

Counter not filed.

Registrar

MP  
20/9/01

21-9-2001.

Parties are absent on call. No steps taken to file counter. Put up before the Court. Bench for further order.

REGISTRAR

Counter not filed.

Bench  
RegMP  
16/10/01

Free copy of order off. 17/10/01 issued to the counsel for both sides.

Phew  
S.O.

10. 03.07.02.  
At the instance of learned Counsel for the petitioner call this matter on 11-07-02.

Jee  
Member (S).

11. 11.7.2002

Heard Shri L.Pradhan, Advocate for the Applicant and Shri A.K.Bose, Sr.Standing Counsel for the Respondents.

Non-allotment of quarters to the Applicant is the subject matter of this Original Application. In the meantime, by filing Misc.Application No.571/02, the Respondents have disclosed that already a Type-I quarters has/been allotted in favour of the Applicant. Learned counsel for the Applicant states that without prejudice to his claim for a Type-II quarters, he has already occupied the Type-I quarters allotted to him during pendency of this O.A. In the said premises, this O.A. is disposed of by giving liberty to the Applicant to claim for a Type-II quarters before his authorities. The Respondents are also directed to consider the case of the Applicant as and when a Type-II quarters is made available.

The O.A. is disposed of accordingly.

No. costs.

In view of disposal of the O.A., M.A. 569/02 is also disposed of accordingly.

Jee  
11/07/2002  
MEMBER (JUDICIAL)